To

All Principal Chief Commissioner/Principal Directors General
& All Head of the Department under CBEC


Sir/Madam,

I am directed to enclosed herewith a copy of an O.M. F.No. 14016/1/2015-Cord dated 9th March, 2017 along with its enclosures on the subject mentioned above for information and strict compliance on Recommendation No. 6 of the Chief Commissioner for Persons with Disabilities. Recommendation No. 6 is as under:

**Recommendation No. 6:** All Ministries/Departments of the Central Government and State/UT Government shall endorse a copy of notifications/instructions/policies/schemes meant for the welfare of persons with disability invariably to the Chief Commissioner for Persons with Disabilities and the concerned department in their State/UT dealing with the matters of persons with disabilities.

Yours faithfully,

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
Tel No. 2616 2673

Copy for information and similar request to:
1. All Members, CBEC.
2. All Joint Secretaries, CBEC.
3. Director (Ad.II A&B)
4. D.S.(Ad.II)
5. D.S.(Ad.IIIA)
6. D.S.(Ad.III B)
7. Web Manager, Directorate General of Systems and Data Management for uploading the communication on the Board’s website

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
Tel No. 2616 2673
OFFICE MEMORANDUM


The undersigned is directed to refer to this division's O.M of even number dated 14th July, 2016 and subsequent reminders on 1st August, 2016, 22nd August, 2016, 21st November, 2016 and 24th January, 2017 on the above mentioned subject. Requisite information is still awaited.

2. All the addresses are again requested to provide the confirmation to the action taken on the recommendation No. 6 of the Chief Commissioner for Persons with Disabilities made in the Annual report of the year 2014-15, to the coordination section.

Encl: As above

1. Chairman, CBEC
2. Commissioner (CX), CBEC (in r/o of CX. 9 OM No. 296/103/2014-CX.9 dated 20th July, 2016 (Copy enclosed))
3. D.G (CEIB)
4. DS(NC)
5. DS (Hqrs)

[Signature]
(Narendra Kumar)
Under Secretary-(coord)
Tel: 2309-5539
CHAPTER-7
RECOMMENDATIONS

1. All State Governments/UTs may ensure to convene regular meetings of State Coordination Committee and State Executive Committees as per the provisions envisaged under Section 13 and 19 of the PwD Act, 1995 respectively.

2. Action plan should be prepared for issuance of disability certificates to all persons with disabilities in a time bound manner by each State and UT Administration. State Governments/UT should form mobile unit of Doctors to cover all the PwDs in remote areas and ensure that disability certificates are issued to them thorough door-to-door survey in campaign mode.

3. Free coaching facility for competitive examinations may be arranged for persons with disabilities on the same way as is done in the case of SCs/STs by the concerned State Governments/UTs.

4. A toll free number/helpline should be provided by the Central Government, State Governments/UTs in their respective department for providing hassle free counselling/facilitation/grievance redressal for persons with disabilities related issues.

5. A Review Committee of Department of Empowerment of Persons with Disabilities may revisit the identification of posts. Broad Category of disability like “Both Arms affected” (BA) or “Both Legs affected” (BL) should be further divided into smaller sub-categories. A person having both the arms amputted and another person having both the arms of weak muscle or of short reach are kept in the same group. But the extent of their disability and capacity is very different. As a result, they are found equally not suitable for a particular post.

6. All Ministries/Departments of the Central Government and State/UT Government shall endorse a copy of notifications/instructions/policies/schemes meant for the welfare of persons with disabilities invariably to the Chief Commissioner for Persons with Disabilities and the concerned department in their State/UT dealing with the matters of persons with disabilities.
OFFICE MEMORANDUM

Subject: Forwarding of copy of Recommendation No. 6 of the Chief Commissioner for Persons with Disabilities made in the Annual Report for the year 2014-15 in respect of the Office of the Chief Commissioner for Persons with Disabilities (CCPD)

The undersigned is directed to refer to this Department’s D.O. letter of even number dated 29th June, 2016 on the above mentioned subject and to enclose a copy of the recommendation No.6 of the Chief Commissioner for Persons with Disabilities made in the Annual Report for the year 2014-15. The copy of the recommendation could not be enclosed with the letter inadvertently.

2. It is requested to kindly expedite the confirmation to the action taken on the recommendations No.6 of the CCPD to enable us to prepare the explanatory memorandum for lying on the Table of both the Houses of the Parliament.

Encl: As above.

Signed

(Peepee Purohit)
Under Secretary to the Govt. of India

To

Ministry of Finance/ Department of Revenue,
[Attn: Mr. Uday Singh Kumawat, JS]
Room No.66, A-North Block,
New Delhi